

CC No. 14894/18
PS Mayapuri
Ravinder Kaur Vs. Swaran Deep Singh

(At 12:15 PM)

31.07.2020 (PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING ID
919211305)

Present: Sh. Rajkumar Solanki, Ld. Counsel for the complainant did not turn up in the
Video conference (meeting ID No. 919211305) despite having been intimated by
Ahlmad Sh. Ravi Khatri on his mobile phone no. 9810410307.

Put up for purpose fixed on 25.09.2020.



(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

CC No. 13361/16
PS Mayapuri
Vividh Makhija Vs. Roshan Munyal.
(At 12:20 PM)

31.07.2020 (PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING ID
919211305)

Present: Sh. Uday Shanker, Ld. Counsel for the complainant.

Investigation report filed by the IO on the court's e-mail ID

Let e-copy thereof be supplied to the Ld. Counsel.

Put up for arguments on 07.08.2020.



(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

FIR No.45/11
PS Mayapuri
State Vs. Santosh Kumar

(At 12:30 PM)

31.07.2020 (PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING ID
919211305)

Present: None for the State despite the fact that Ld. APP for the State has been intimated through Whatsapp.

Sh. S. K. Joshi, Ld. Counsel for the accused did not turn up in the Video conference (meeting ID No. 919211305) despite having been intimated by Ahlmad Sh. Ravi Khatri in his mobile phone no. 9818264019.

Sh. Ram Lakhan, father of the deceased Subhash Kumar through VC.

Accused through VC.

Adjournment sought by the accused stating that his counsel is not turning up. Accused is directed to remain present in person along with surety in the court room on the NDOH. One last and final opportunity is granted to the accused to address arguments on the point of sentence either physically or through VC on the NDOH.

Put up for hearing on the point of sentence on 11.08.2020.



(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

FIR No. 641/19
State Vs. Rohit
U/s 356/379/34 of IPC
PS Nihal Vihar
31.07.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING NO. 919211305)**

Present: Ld. APP for the State

Sh.Dhananjaya Kumar Jha, Ld. Counsel for the
applicant/accused Rohit.


Arguments heard on the bail application moved on behalf of the applicant/accused Rohit. It is stated that the accused is falsely implicated in the present case. It is submitted that the accused/applicant has already been granted interim bail vide order dated 10.05.2020 and he has not misused the liberty of interim bail granted to him.

Bail application is opposed by Ld. APP for the State.

As per reply to the bail application, it is stated that the applicant/accused used to work in the chemist shop of his father after getting released on interim bail. He did not commit any offence thereafter.

Keeping in view the fact that evidence in the present case could not be recorded due to Covid-19 Pandemic and the fact that the applicant/accused has not misused the liberty of interim bail granted to him vide order dated 10.05.2020, no useful purpose will be served by keeping the applicant/accused in JC. Accordingly, the applicant/accused Rohit is hereby released on bail on his furnishing personal bond in the sum of Rs. 40,000/- and one surety of the like amount.

Copy of this order be supplied to Ld. Counsel for the applicant accused Rohit through Whatsapp.


(Pankaj Arora)
MM-03(West)/THC/Delhi
31.07.2020

FIR No. 150/10
PS Nihal Vihar
State Vs. Kishan Dass
(At 2:30 PM)

30.07.2020 (PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING ID
919211305)

Present: IO/ASI Hemant.

Application moved by the IO for providing documents bearing signature of Suresh Kumar perused. It is submitted that original documents are required for the purpose of investigation as the same are to be submitted in FSL, Rohini for the purpose of comparison of signatures of accused suresh.

Application is allowed as per rules. However, IO is directed to place on record self attested photocopy of documents sought by him.

Put up on date fixed i.e 06.08.20



(PANKAJ ARORA)
M.M-03 (West), THC, Delhi